

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of hearing : 12.6.2019

Petition No. 108/MP/2019

Subject : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Petitioners : 1. ACME Solar Holdings Limited
2. ACME Deoghar Solar Power Private Limited
3. ACME Dhaulpur Powertech Private Limited

Respondents : Power Grid Corporation of India Limited and Others

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Subject : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Petitioners : 1. ACME Solar Holdings Limited
2. ACME Phalodi Solar Energy Private Limited
3. ACME Raisar Solar Energy Private Limited

Respondents : Power Grid Corporation of India Limited and Others

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Shreshth Sharma, Advocate, ACME
Ms. Himagini Mehta, Advocate, ACME

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petitions have been filed for seeking directions to the Respondents to provide definitive timeline for commissioning of the ISTS or the system for evacuation of power from the project being developed by the SPDs and grant of extension of time to achieve milestones as provided under PPA-I and PPA-II dated 7.12.2018 and TTA dated 24.10.2018. Learned counsel requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioners, the Commission admitted the Petitions and directed to issue notice to the Respondents.



3. The Commission directed the Petitioners to serve copy of the Petitions on the Respondents immediately. The Respondents were directed to file their replies, by 3.7.2019, with an advance copy to the Petitioners, who may file its rejoinder, if any, by 17.7.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petitions shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**